

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.468 of 1995

Wednesday, this the 5th day of April, 1995

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR S P BISWAS, ADMINISTRATIVE MEMBER

- 1 Smt. Monica Esmy Duram,
Junior Telecom Officer,
Office of the Sub Divisional Engineer, Wireless,
Wireless Station, Kochi- 682 006
- 2 D John Xavier,
Junior Telecom Officer,
Chittur Telephone Exchange,
Palakkad- 678 101
- 3 Raveendranathan.M,
Junior Telecom Officer(Equipment Planning),
Office of the Telecom Divisional Manager,
Palakkad.
- 4 K K Usha,
Junior Telecom Officer,
Pulse Code Modulation,
Telephone Exchange, Boat Jetty,
Kochi- 11
- 5 Mary Thomas,
Junior Telecom Officer,
Regional Repair and Overhauling Centre,
Benitsa Building, Panampilly Nagar,
Kochi- 682 016
- 6 K N Baby Rani,
Junior Telecom Officer,
Cable Planning,
Office of the General Manager, Telecom,
Ernakulam.
- 7 S Vijayan, Junior Telecom Officer,
Telephone Exchange,
Nedumangadu.
- 8 S Edwin Appolose,
Junior Telecom Officer,
Office of the Sub Divisional Engineer(Installation),
Central Exchange Building,
Thiruvananthapuram.
- 9 Jayasree.G Nair,
Junior Telecom Officer,
Office of the Chief General Manager, Telecom,
Thiruvananthapuram.

10 A Lalitha,
Junior Telecom Officer,
Sreevaraham,
Thiruvananthapuram.

...Applicants

By Advocate Mr G Sasidharan Chempazhanthiyil.

Vs

1 General Manager, Telecommunications,
Ernakulam, Kochi- 16.

2 District Manager, Telecom,
Palakkad.

3 General Manager, Telecom,
Thiruvananthapuram.

4 Chief General Manager, Telecom,
Kerala Circle, Thiruvananthapuram.

5 Director General,
Telecommunication Department,
New Delhi.

...Respondents

By Advocate Mr MHJ David J, Addl.CGSC

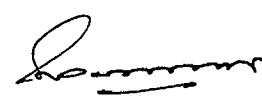
O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants complain that the directives in A-3 have not been implemented, as far as they are concerned, leading to anomalies. We find that applicants have voiced their grievances in A-7 to A-16 before their respective superior officers. We direct such respondents before whom the representations are pending to consider them on merits, and take a decision. This will be done within six weeks of today and the decision taken will be communicated to applicants.

2 The application is disposed of as aforesaid. No costs.

Dated the 5th April, 1995.



S P BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN